

IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT-I, MUMBAI BENCH

ITEM No. **34**
C.P.(IB)4377/MB/2019

IN THE MATTER OF:

Suresh Tarachand Gundecha ... Operational Creditor
v/s
My Own Eco Energy Pvt Ltd ... Corporate Debtor

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on **19.01.2022**

CORAM:
JUSTICE PRADEEP NARHARI DESHMUKH
HON'BLE MEMBER (JUDICIAL)

SH. KAPAL KUMAR VOHRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner: Adv J M Bhalgat

For Respondent :

ORDER

Advocate for the Petitioner is present. There is no representation from the side of the Respondent despite the service of notice.

In that view of the matter, Petitioner is directed to issue notice by way of paper publication in two newspapers, one in English and another in local vernacular language which are widely circulated in the area where the Respondent is having business and the address which is available on MCA website and to place on record Affidavit of Service along with the Copies of the Newspaper clippings well before the next date of hearing so as to enable the Court to pass further orders. List this matter on **15.03.22**.

Sd/-

(JUSTICE PRADEEP NARHARI DESHMUKH)
MEMBER (JUDICIAL)

Sd/-

(KAPAL KUMAR VOHRA)
MEMBER (TECHNICAL)